NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 117/2017 IN CP NO. 21/58/2014 RT CP NO. 162/Chd/Hry/2017

Mr. Bhupendra V. Gandh.

....Petitioner

Versus.

M/s. JSL Stainless Ltd. and Ors.

....Respondents

Present:

Mr. Jitendra R. Bhagat, Practising Company Secretary for petitioner.

Mr. Rose Gupta, Advocate for respondent Nos. 1 to 3.

None for respondent No. 4.

Mr. Rose Gupta, Advocate filed Power of Attorneys for respondent Nos. 1 to 3 along with resolution of Board of Directors of respondent Nos. 2 and 3 and seeks time to file resolution of Board of Directors of respondent No.1. Along with the Power of Attorney, the learned counsel has filed certificate issued by the Registrar of Companies, NCT of Delhi and Haryana on 7.12.2011 that the name of respondent No. 1 company has been changed from JSL Stainless Ltd. to Jindal Stainless Limited. The Registry is directed to make necessary corrections in the name of respondent No. 1 in the Memo of Parties.

Respondent No. 4 stated to be the only contesting party, has also been served with the notice sent by Speed Post as per the Track Report submitted by the Registry. However, all the respondents were ex-parte as per order dated 13.05.2014 while the matter was pending before the Company Law Tribunal, New Delhi Bench. Respondent No. 4, therefore, remains ex-parte. Learned counsel for Respondent Nos. 1 to 3 seeks time to file reply to the petition. Authorised Representative for the petitioner is directed to supply copy of petition

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along with the entire Paper Book to the learned counsel for respondent Nos. 1 to 3 during course of the day

List the matter for arguments on 13.09.2017. Reply, if any, be filed at least five days before the date fixed with copy advance to the petitioner's representative.

The petitioner has also filed application under Rule 32 of the Rules seeking to restrain the respondents from transferring the dividend and the shares to the Investors Education and Protection Funds on account of expiry period of seven years the shares having remained unclaimed. Status quo with regard to the disputed share certificates shall be maintained by the respondents.

(Justice R.P.Nagrath) Member (Judicial)

August 18, 2017